

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 1700
(TO BE ANSWERED ON 26.07.2017)

PROMOTION IN GOVERNMENT SERVICES

†1700. SHRI KAUSHAL KISHORE:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has discontinued with the practice of granting promotion to Government employees belonging to Scheduled Castes and Scheduled Tribes; and
- (b) if so, the details thereof and the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As per extant instructions, reservation to the members of the Scheduled Castes and the Scheduled Tribes is provided in the matter of promotion when promotion is made—
(a) through Limited Departmental Competitive Examination in Group B, Group C and Group D posts; (b) by selection from Group B post to a Group A post or in Group B, Group C and Group D posts; and (c) on the basis of seniority subject to fitness in all Groups. Reservation in all the above cases is given at the rate of 15 per cent for the Scheduled Castes and 7.5 per cent for the Scheduled Tribes. Reservation in promotion is not given in the grades in which the element of direct recruitment, if any, exceeds 75 per cent.

However, as desired by the Hon'ble Supreme Court in Contempt Petition No.314/2016, instructions in pursuance were issued by Department of Personnel and Training on 30.9.2016 not to rely upon Office Memorandum of 10.08.2010 for implementation of own merit concept in promotion for Scheduled Castes and Scheduled Tribes. Due to this, there may be administrative difficulties while considering cases for promotion of employees, including Scheduled Castes and Scheduled Tribes, where selections in promotion have already been made on own merit or are to be made by applying own merit by the concerned cadre controlling authority.
